

(b) the proportion of the non-agriculturist to agriculturist displaced persons;

(c) the number of such displaced persons who have been given compensation so far;

(d) whether this compensation has been given in cash or in kind; and

(e) the amount of compensation still to be paid?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) 3,73,000.

(b) The proportion of non-agriculturist to agriculturist displaced persons is not available. However, the number of rural and urban displaced persons is as follows:—

Rural	1,64,000
Urban	2,09,000

(c) Upto 31st January, 1958, payment had been made to 18,677 out of 34,252 claimants.

(d) Compensation has been given both in Cash and in kind, the break-up of the payment made upto 31st January, 1958 being as under:—

(i) By Cash	..	Rs. 2,94,35,002/-
(ii) By transfer of property	..	Rs 1,46,38,259/-
(iii) By adjustment of public dues	..	Rs. 1,35,24,556/-
Total	.	Rs. 5,75,97,817/-

(e) It is not possible to give any precise information of the amount still to be paid till all the cases have been finalised.

Development of Handicrafts in Punjab

243. { Sardar Iqbal Singh:
Shri D. C. Sharma:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government extended any help for the development of

handicrafts to Punjab State in the First Five Year Plan; and

(b) if so, how much money has been given by the Central Government?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) Yes, Sir.

(b) A grant of Rs. 57,214 and a loan of Rs. 1,34,800 were sanctioned to the Government of Punjab during the period of the First Five Year Plan.

Export of Handloom Cloth

243. Shri Pangarkar: Will the Minister of Commerce and Industry be pleased to state the target set for the export of Handloom cloth during the year 1958-59?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): No target has yet been fixed for 1958-59 but the matter is under consideration.

PAPER LAID ON THE TABLE

AMENDMENTS TO TEA RULES

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of Section 49 of the Tea Act, 1953, a copy of Notification No. S.R.O. 301, dated the 25th January, 1958, making certain amendments to the Tea Rules, 1954. [Placed in Library. See No. LT-520/58.]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Post Office (Amendment) Bill, 1958, which has been passed by the Rajya Sabha at its sitting held on the 11th February, 1958".